

FIR No. 772/15  
PS: Timar Pur  
U/s: 354/354-B/376-D IPC & 6/10 POCSO Act  
Shankar Dass Vs. State

19.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: None for State either physically or through V/C.  
Sh. Anant Mishra, Ld. Counsel for applicant/accused Sunil, S/o Sh. Nepal Mehto.

The present application u/s 439 Cr.PC moved on behalf of applicant/accused Sunil, S/o Sh. Nepal Mehto, seeking extension of bail granted to him vide order dated 11.05.2020. **Reply not filed by the IO. Same be filed on or before next date.**

Applicant/accused is booked for the offence u/s 354/354-B/376-D IPC & 6/10 POCSO Act. Alongwith the present application, the order dated 11.05.2020 is annexed as per which he was granted interim bail for five days for performing 13 days POOJA and ritual rites on the death of his mother, expired on 29.04.2020. Today, counsel for applicant submits that he is seeking extension of bail since applicant is suffering from HIV Positive and if he would surrender in the jail his health will further deteriorate in the present situation of pandemic disease of Corona Virus.

The present matter is not covered within either of the Minutes of High Power Committee in view of the offences for which applicant is booked. As already mentioned that reply is not filed by the IO. In view of the practice directions dated 24.09.2019 of Hon'ble High Court, the prosecutrix has also to

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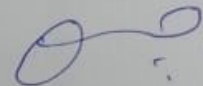


be summoned for hearing on the present application. Counsel for applicant submits that in the meantime the interim bail of the applicant be extended for two days only keeping in mind that he is HIV Positive. It would be relevant to note that this court is not having any material to support the averments of the applicant that he is HIV Positive. Perusal of order dated 11.05.2020 shows that no such plea was taken by him at the time of his interim bail application decided on 11.05.2020, hence, the request of Ld. Counsel for extension of bail of applicant for 02 days is declined.

Let report be called from the IO as well as concerned Jail Superintendent regarding the medical condition (HIV) of the applicant.

Notice be also sent to the prosecutrix through IO for next date.

Put up on 26.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. 15/19  
PS: Darya Ganj  
U/s: 356/379/392/34 IPC  
Vinay Vs. State


19.05.2020

Present: None for State either physically or through V/C.  
IO ASI Udaivir Singh.  
Sh. Arun Kumar Tiwari, Ld. Counsel for applicant/accused  
(Through V/C).

reply filed by IO stating that he filed the untrace report in the concerned court of Ld. MM which was accepted by him on 07.09.2019. IO is present in the court and submits that he has not arrested any accused in the present FIR No. 15/19, PS Darya Ganj.

Let report be called from concerned Jail Superintendent that in which case/FIR, the applicant is in custody.

Put up on 20.05.2020 (through V/C).

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. 15/19  
PS: Darya Ganj  
U/s: 365/379/34 IPC  
Vinay Vs. State

19.05.2020

Present: None for State either physically or through V/C.  
Sh. Arun Kumar Tiwari, Ld. Counsel for applicant/accused.  
(Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Vinay, seeking interim bail.

Ld. Counsel for applicant through Video Conferencing submits that due to some technical defects, at this stage, he does not want to press the present application and same be dismissed as withdrawn.

In view of the submission of counsel for applicant, the present application is dismissed as withdrawn.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. 130/14  
PS: Kamla Market  
U/s: 419/420/365/392/395/412/120-B IPC  
Raj Bahadur Vs. State

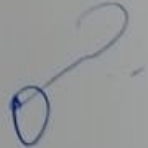
19.05.2020

Present: None for State either physically or through V/C.  
IO SI Giri Raj.  
Sh. Rajan Bhatia, Ld. Counsel for applicant/accused.

The present is the bail application u/s 439 Cr.PC on behalf of applicant/accused Surender Kumar, seeking interim bail on the ground of illness of his wife and mother. Reply filed by IO that due to Covid-19, he could not verify the medical documents of the wife and mother of the applicant since those documents are of Rohtak and Ballabgarh, Haryana. The present application was filed by the application on 11.05.2020. In the order dated 12.05.2020 also, it is mentioned that IO could not verify the above-mentioned medical documents. The conduct of the IO is recorded in order dated 12.05.2020 as well as in 16.05.2020 that how lightly he is taking <sup>the</sup> ~~in~~ verification of the documents and his conduct in the other matters also.

IO is directed to verify the documents on or before next date and file his report. Copy of this order be sent to concerned DCP.

Put up on 20.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. 362/15  
PS: Karol Bagh  
U/s: 419/420/467/468/471/34 IPC  
Amit Kumar Singh Vs. State

19.05.2020


Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: None for State either physically or through V/C.  
Sh. Sandeep Mishra, Ld. Counsel for applicant/accused. (Through V/C).

In reply filed by the IO today, it is mentioned that the applicant filed one more bail application u/s 439 Cr.PC which is listed for 28.05.2020. On specific inquiry from Ld. Counsel regarding the same, he submits that the earlier application u/s 439 Cr.PC was filed by him, however, he received an e-mail from Filing Centre that there are certain defects in the application, therefore, he is not aware whether his said application is still pending or has been dismissed.

I have inquired from the Filing Centre and they submit that the earlier application filed by Ld. Counsel is listed for 28.05.2020. The is informed to the Ld. Counsel who submits that the present application is also listed for 28.05.2020 and on the said date, he will withdraw one of the application after removal of any confusion/doubt.

Put up on 28.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. 491/15  
PS: Subzi Mandi  
U/s: 307/34 IPC  
Sunil @ Kesto Vs. State

19.05.2020

Present: None for State either physically or through V/C.  
Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

Reply not filed by the IO. Same be filed on or before next date.  
Put up on 21.05.2020.

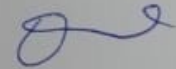


(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

At 01:00 PM

At this state, reply filed by the IO.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

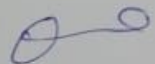
19.05.2020

FIR No. 303/14  
PS: Subzi Mandi  
U/s: 302/307/34 IPC  
Sunil @ Kalu VS. State

19.05.2020


Present: None for State either physically or through V/C.  
Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

Reply not filed by the IO. Same be filed on or before next date.  
Put up on 21.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
19.05.2020

At 01:00 PM

At this state, reply filed by the IO.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
19.05.2020




FIR No. 35/20  
PS: Kamla Market  
U/s: 392/34 IPC  
Raheemuddin Vs. State

19.05.2020

Present: None for State either physically or through V/C.  
Sh. Nishant Sharma, Ld. Counsel for applicant/accused.

IO is not present. IO is directed to comply the order dated  
16.05.2020. IO is directed to appear in person on next date.

Put up on 21.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020


FIR No. 40/20  
PS: Kamla Market  
U/s: 376/377/328/313 IPC  
Imran VS. State

19.05.2020

Present: None for State either physically or through V/C.  
IO SI Mahesh Bhargav, PS Kamla Market.  
Sh. Harish Kumar, Ld. Counsel for applicant/accused Imran.

Reply filed by the IO. IO submits that chargesheet has been filed before Ld. Duty MM. He submits that he has several times telephonically informed prosecutrix to appear in the court today, however, she is not appearing. Ahlmad of this court is directed to send whatsapp message to the prosecutrix informing her about pendency of the present bail application and for her appearance in the court. The IO has given the phone number of brother of prosecutrix to the Steno attached with this court. Whatsapp message be sent on the above phone number to the prosecutrix. The court staff is directed not to disclose the said number to anyone.

Put up for further reply by the IO on the report of potency test of applicant on 27.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. 190/13  
PS: Rajender Nagar  
U/s: 302/394/411/34 IPC  
Deepak Vs. State


19.05.2020

Fresh application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: None for State either physically or through V/C.  
IO Inspector Devender.  
Sh. S. K. Sharma, counsel for applicant.

Reply filed by IO. IO is seeking time to verify the factum whether there are other family members of the applicant to lookafter his parents.

At request, put up on 23.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. 35/16  
PS: Civil Lines  
U/s:302/120-B IPC  
Shannawaj Vs. State


19.05.2020

Fresh bail application received by way of assignment. It be checked and registered.

Present: None for State either physically or through V/C.  
Sh. Ashuthosh Bhardwaj, Ld. Counsel for applicant/accused.

Report not filed by IO. Same be filed on or before next date.

Put up on 26.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. 276/16  
PS: I. P Estate  
U/s: 392/394/397/411 IPC & 25/54/59 Arms Act  
Irfan Vs. State


19.05.2020

Fresh application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: None for State either physically or through V/C.  
Sh.Hari Kishan, Ld. Counsel for applicant/accused. (Through  
V/C).

Report not filed by IO. Report be filed by the concerned IO/SHO  
on or before next date.

Put up on 23.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
19.05.2020

FIR No. 605/17

PS: NDRS

U/s: 302/120-B/34/201/174-A IPC

Sunil Bihari Vs. State

19.05.2020

Present: None for State either physically or through V/C.

Sh. Sunil Tiwari, counsel for applicant/accused. (Through V/C).

Adjournment sought by counsel for applicant to file certain documents.

At request, put up on 21.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

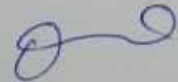
FIR No. 143/13  
PS: Rajinder Nagar  
U/s: 364-A/120-B/342/328/323/34 IPC  
Harpreet Singh VS. State

19.05.2020

Present: None for State either physically or through V/C.  
Sh. Diwakar Choudhary, Ld. LAC for applicant/accused.

Reply not filed by IO. Same be filed on or before next date.

Put up on 30.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020

FIR No. Not unknown  
PS: Sarai Rohilla  
U/s: Not known  
Shanu VS. State

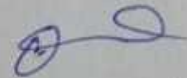
19.05.2020

Fresh bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: None for State either physically or through V/C.  
Sh. Sunil Tiwari, counsel for applicant/accused. (Through V/C).

Reply not file by the IO. Same be filed on or before next date.

Put up on 20.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

19.05.2020